

**GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
(DEPARTMENT OF COMMERCE)
DIRECTORATE GENERAL OF FOREIGN TRADE
UDYOG BHAWAN, NEW DELHI**

O & M INSTRUCTION NO. 8/2019

DATED 24th September, 2019

Subject: Reorganisation of Regional Authorities of DGFT- Regarding

In modification of O&M Instruction No. 7/2019 dated 05.09.2019 issued by the Directorate General of Foreign Trade on the above mentioned subject, the jurisdiction of Regional Authority, Coimbatore and Regional Authority, Chennai is revised as per the jurisdiction given below:

S.No.	Name of Zonal /Regional Authorities of DGFT	Revised Jurisdiction of Regional Authorities
1	RA, Coimbatore	Districts of Tamil Nadu (i)Madurai (ii) Theni. Dindigul (iii) Ramnad (iv) Virudhunagar (v) Sivaganga (vi) Tirunelveli (vii) Tuticorin (Viii) Kanyakumari (ix)Coimbatore (x)Nilgiris (xi)Erode (xii) Tirupur (xiii) Salem (xiv) Karur (xv) Namakkal
2	RA, Chennai	(i)Tamil Nadu, except the areas which are under the jurisdiction of RA, Coimbatore. (ii) UT of Puducherry, Karaikal, Mahe and Yanam

2. All other conditions in the OM Instruction No. 7/2019 dated 05.09.2019 remain unchanged.
3. This issues with the approval of the Competent Authority.



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To

1. PSO to Commerce Secretary
2. PS to DGFT
3. All Officers/Sections at Hqrs.
4. All Zonal/Regional Offices